

CIRCULAR

The Hon'ble Court vide Order dated 26.08.2022 in W.P.No.10635/2020 [GM-CPC] has made certain observations and issued directions, which reads as under :-

ORDER

“This Court is confronted day-in and day-out by a peculiar problem in searching in the impugned orders, the stage at which the applications are filed. This could be easily solved if the Trial Courts mention in the opening line of their orders, about the stage at which the applications are filed.

Therefore, it is necessary to direct the Registrar General to issue a direction to all the Courts to specify in the opening line of their orders on I.A., the stage at which such applications are filed.”

Therefore, all the Trial Courts working in the State are hereby directed to specify in the opening line of their orders on I.A., the stage at which such applications are filed.

Any lapse in this regard will be viewed seriously.

**BY ORDER OF HON'BLE THE
ACTING CHIEF JUSTICE**

Sd/-

**(MURALIDHARA PAI B.)
REGISTRAR GENERAL I/C.**

To:

1. The Addl. Registrar General, High Court of Karnataka, Benches at Dharwad and Kalaburagi.
2. The Central Project Co-ordinator, with a request to web-host the circular.
3. P.S. to Hon'ble the Ag. Chief Justice.
4. All the Private Secretaries to Hon'ble Judges.
5. All the PAs to Registrars with instructions to bring to the notice of the concerned Registrars about the Circular.
6. Group 'A' Officers working on judicial side.
7. The Section Officer, District Judiciary Administration Branch - I with a direction to communicate the Circular to all Trial Courts in the state.
8. Office copy.